

3

O.A.No. 466 of 2006.

ORDER DATED 25-05-2006.

Applicant being aggrieved by the order of punishment under Annexure-A/1 dated 15-09-2005 has preferred appeal under Annexure-A/2 dated 4<sup>th</sup> November, 2005. Having received no response from his authorities, he has approached this Tribunal in the present Original Application filed under section 19 of the Administrative Tribunals Act, 1985.

Having heard Mr. A. Das, learned counsel appearing for the Applicant and Mr. S.K. Ojha, learned Standing Counsel for the Railways on whom a copy of this Original Application has already been served, this Original Application is disposed of at this admission stage with direction to the Respondents to consider and dispose of the

appeal of the Applicant under Annexure-A/2 dated 4<sup>th</sup> November, 2005 with a reasoned order within a period of 60 days from the date of receipt of a copy of this order and communicate the result thereof to the Applicant.

Send copies of this order to the Respondents along with copy of the Original Application and free copies of this order be given to learned counsel appearing for both sides.

*R*  
29/11  
MEMBER(ADMN.)